

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 129/2020

(Arising out of impugned final judgment and order dated 16-05-2018 in CRLA No. 2055/1999 passed by the High Court Of Judicature At Allahabad)

JAIRAM

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 112957/2018 - EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 32174/2018 (II)

(IA No. 132180/2018 - CONDONATION OF DELAY IN FILING, IA No. 132181/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 132182/2018 - EXEMPTION FROM FILING O.T.)

Date : 13-09-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For the parties

Dr. Abhishek Atrey, AOR
Mr. Kshitij Mudgal, Adv.
Ms. Ambika Atrey, Adv.
Dr. Vidyottma Jha, Adv.Mr. Pradeep Kumar Yadav, Adv.
Mr. Sanjeev Malhotra, AOR

Mr. Prastut Dalvi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 14.09.2021.

(POOJA SHARMA)
COURT MASTER (SH)(BEENA JOLLY)
COURT MASTER (NSH)